IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

TUESDAY,THE TWELFTH DAY OF AUGUST
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

WRIT PETITION NO: 21106 OF 2025

Between:

M.Christopher, S/o.Veeraiah Meddapaka, Aged about 76 years, Occ. Dy.Secretary (Retd.), 12-13-1126, Al Block, Flat No.203, Shirdi Sai Nagar, Tarnaka, Secunderabad -- 500 017.

...PETITIONER

AND

1. State of Telangana, Rep.by its Principal Secretary - General Administration Department. Secretariat, Hyderabad.
2. State of Andhra Pradesh, Rep.by its Principal Secretary - General Administration Department, Secretariat, Amaravathi.
3. Telangana State Public Service Commissioner, Rep.by its Secretary, TSPSC Building, Beside Gandhi Bhavan, Nampally, Hyderabad.
4. Andhra Pradesh State Public Service Commissioner, Rep.by its Secretary, HODs Building, 2nd Floor, MG Road, Vijayawada - 520010.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ of Mandamus, or any other appropriate writ, order or direction, declaring the action of the respondents in not initiating any action pursuant to Petitioner's Representations dated 24.2.2025, 3.4.2024 and 17.10.2023 for releasing the Petitioner's retirement benefits inspite of furnishing information about the closure of the case EP No.11/2009 in OS No.21/2007 on 22.4.2010 by the Hon'ble Senior Civil Judge, Avanigadda, Krishna District, as illegal, arbitrary and unconstitutional and further direct the Respondents to release the Petitioner's retirement benefits as per law and Rules by considering the Representations dated 24.2.2025, 3.4.2025 and 17.10.2023

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to grant interim direction directing the Respondents 1 to 4 to immediately take action by considering the Petitioners Representations dated 24.2.2025, 3.4.2025 and 17.10.2023, pending disposal of the above writ petition

Counsel for the Petitioner: SRI. RAMAKOTAIAH KANDALA

Counsel for the Respondent No. 1: Ms. M. SHALINI, GP FOR SERVICES II

Counsel for the Respondent No.2: SRI A. RAGHURAM, AGP FOR STATE OF ANDHRA PRADESH

Counsel for the Respondent No.3: SRI P. RAJASHEKAR REDDY, SC FOR TSPSC

Counsel for the Respondent No.4: SRI MALLIKARJUN , SC FOR ANDHRA PRADESH

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

Writ Petition No.21106 of 2025

Order:

Heard Mr. Ramakotaiah Kandala, learned counsel for the petitioner; Ms. M.Shalini, learned Government Pleader for Services II appearing for respondent No.1; Mr. A.Raghuram, learned Assistant Government Pleader for the State of Andhra Pradesh appearing for respondent No.2; and Mr. P.Rajashekar Reddy, learned Standing Counsel for Telangana State Public Service Commission appearing for respondent No.3.

2. Petitioner seeks an appropriate writ or a direction against the respondents in not taking any action pursuant to his representations dated 24.02.2025, 03.04.2024 and 17.10.2023, for release of his retirement benefits in spite of furnishing information about the closure of Execution Petition No.11 of 2009 in O.S.No.21 of 2007 before the learned Senior Civil Judge, Avanigadda, Krishna District, as

illegal and arbitrary. Petitioner has prayed for a direction upon the respondents to release his retirement benefits as per law.

3. According to the petitioner, he retired on 31.12.2007. A disciplinary enquiry was initiated against him while in service as Deputy Secretary of the Andhra Pradesh Public Service Commission in the year 2008. The enquiry report dated 29.12.2011 held the charges against him as not proved. Further action was dropped *vide* G.O.Rt.No.829 GA (Services A) Department dated 19.02.2013. Pending such enquiry, his retirement benefits were withheld but they have not been released even after dropping of charges. Meanwhile, the respondents informed him that because of pendency of Execution Petition No.11 of 2009 in O.S.No.21 of 2007, pending before the learned Senior Civil Judge, Avanigadda, Krishna District, in which the petitioner was a judgment debtor, the retirement benefits were not being released.

4. According to the petitioner, Execution Petition No.11 of 2009 has been closed *vide* order dated 22.04.2010. This has been brought to the notice of respondents No.3 and 4 *vide* representation dated 24.02.2025, but till date, the retirement benefits of the petitioner have not been released. Therefore, he has approached this Court.

5. The petitioner was serving as Deputy Secretary to respondent No.4- Commission.

6. Learned counsel for the petitioner submits that the grievance of the petitioner can be redressed by respondent No.3. The service records are lying with respondent No.3 since he retired before the bifurcation of the parent State. He prays that appropriate direction may be issued upon respondent No.3 to take a decision on his representation.

7. Learned counsel for respondent No.2 submits that, at the first instance, the claim for release of retirement benefits of the petitioner, who retired before bifurcation of the parent

State, has to be redressed by respondent No.3. However, apportionment of liability amongst respondents No.3 and 4 has to be made as per the arrangements arrived at under the Andhra Pradesh Reorganisation Act, 2014.

8. In that view of the matter, petitioner shall make a fresh representation before respondent No.3 together with all supporting documents and order dated 22.04.2010, by which Execution Petition No.11 of 2009 has been closed, for redressal of his claim towards retirement benefits, within a period of two weeks. On such representation being made, respondent No.3 shall take a decision thereon in accordance with law, within a period of six weeks thereafter.

9. It is made clear that we have not gone into the merits of the case.

10. Accordingly, the instant Writ Petition is disposed of. No costs.

As a sequel, miscellaneous petitions, pending if any, stand closed.

SD/- A.H.S. GOWRI SHANKAR
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Principal Secretary - General Administration Department. Secretariat, T.S.,Hyderabad.
2. The Principal Secretary - General Administration Department, Government of Andhra Pradesh, Secretariat, Amaravathi.
3. The Secretary, Telangana State Public Service Commissioner, TSPSC Building, Beside Gandhi Bhavan, Nampally, Hyderabad.
4. The Secretary,Andhra Pradesh State Public Service Commissioner, HODs Building, 2nd Floor, MG Road, Vijayawada - 520010.
5. One CC to SRI. RAMAKOTAIAH KANDALA, Advocate [OPUC]
6. Two CCs to GP FOR ANDRHA PRADESH, High Court for the State of Telangana, at Hyderabad [OUT]
7. Two CCs to GP FOR SERVICES II,High Court for the State of Telangana at Hyderabad [OUT]
8. One CC to SRI. P. RAJASHEKAR REDDY, SC FOR TSPSC [OPUC]
9. One CC to SRI. MALLIKARJUN, SC FOR ANDHRA PRADESH [OPUC]
10. Two CD Copies

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HIGH COURT

DATED:12/08/2025



ORDER

WP.No.21106 of 2025

DISPOSING OF THE WRIT PETITION
WITHOUT COSTS

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S.P.
28/8/25